

HARYANA VIDHAN SABHA

1st SESSION

BULLETIN NO. 2

Tuesday, the 4th November, 2014

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 4th November, 2014 from 11.23 A.M. to 5.56 P.M.)

I OATH OR AFFIRMATION BY THE MEMBER

Shri Jagbir Singh Malik, a Member of the Sabha, present in the House was sworn-in from 11.23 A.M. to 11.25 A.M.

II. GOVERNOR'S ADDRESS

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 4th November, 2014 at 10.30 A.M. under Article 176(1) of the Constitution.

A copy of the Address was laid on the Table of the House.

III. PAPER LAID ON THE TABLE OF THE HOUSE.

The Speaker laid a copy of the Election Commission of India Notification No. 308/HN-LA/2014, dated the 21st October, 2014 issued under Section 73 of the Representation of the People Act, 1951 on the Table of the House.

IV. ANNOUNCEMENTS

(a) By the Speaker

Panel of Chairpersons

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following Members to serve on the Panel of Chairpersons:-

1. Shri Krishan Lal Panwar, M.L.A.
2. Smt. Santosh Yadav, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

(b) By the Principal Secretary:-

The Principal Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in September, 2006 and July, 2014 and have since been assented to by the *President/Governor:-

September Session, 2006

- * The Haryana Public Premises and Land (Eviction and Rent Recovery) Amendment Bill, 2006.

July Session, 2014

1. The National Law University Haryana (Amendment) Bill, 2014.
2. The Haryana Private Universities (Second Amendment) Bill, 2014.
3. Chaudhary Ranbir Singh University, Jind Bill, 2014.
4. Chaudhary Bansi Lal University, Bhiwani Bill, 2014.
5. The Haryana Police (Amendment) Bill, 2014.
6. State University of Performing and Visual Arts, Rohtak Bill, 2014.

V. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Jaipal Singh Arya, former Member of Haryana Legislative Assembly.
2. Shri Ramji Lal, former Member of Haryana Legislative Assembly.
3. Freedom Fighters of Haryana
4. Martyrs of Haryana.
5. Jammu & Kashmir Natural Calamity.
6. Others.

and spoke for 5 minutes.

The Education Minister spoke for 4 minutes.

Shri Abhey Singh Chautala, a Member of the Indian National Lok Dal spoke for 7 minutes.

Shri Bhupinder Singh Hooda, a Member of the Indian National Congress Party also spoke for 6 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 4 Minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

VI MOTION UNDER RULE 121

The Chief Minister moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes

for the remaining period of the year 2014-15 be suspended.

He also moved-

"That this House authorises the Speaker, Haryana Vidhan Sabha to nominate the Members of the aforesaid Committees for the remaining period of the year 2014-2015, keeping in view the proportionate strength of various parties/groups in the House."

The motion was put and carried.

VII. MOTION UNDER RULE 121 FOR THE SUSPENSION OF RULE 10

The Parliamentary Affairs Minister moved -

"That provision of Rule 10 of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended in its application to the election of Deputy Speaker."

The motion was put and carried

VIII. PAPERS RE-LAID/LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister re-laid papers Sr. No.1 & 2 and laid from Sr. No.3 to 7.

IX. DISCUSSION ON THE GOVERNOR'S ADDRESS

Dr. Kamal Gupta, M.L.A. while moving the motion :-

"That an Address be presented to the Governor in the following terms:-

"That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House today on 4th November, 2014 at 10.30 A.M.'."

spoke for 24 minutes

Smt. Latika Sharma, M.L.A. seconded the motion and spoke for 02 minutes.

Shri Subhash Barala, Shri Aseem Goyal, Smt. Santosh Yadav, Shri Balwant Singh, Dr. Pawan Saini, Shri Gian Chand Gupta, Smt. Seema Tirkha, Shri Subhash Sudha, Shri Bakhshish Singh Virk, Shri Tej Pal Tawar and Shri Abhe Singh Yadav, Members from the treasury benches spoke for 03, 05, 04, 05, 04, 12, 03, 05, 07, 04 and 9 minutes respectively.

Shri Abhey Singh Chautala, Shri Hari Chand Middha, Prof. Ravinder Baliiala, Shri Jaswinder Singh Sandhu, Shri Naseem Ahmed, Shri Parminder Singh Dhull, Shri Kehar Singh, Shri Balwan Singh Daulatpuria and Shri Nagender Bhadana, Members of the Indian National Lok Dal, spoke for 40, 01, 04, 11, 07, 07, 10, 05 and 08 minutes respectively.

Shri Bhupinder Singh Hooda, Shri Kuldeep Sharma and Smt. Geeta Bhukkal, Members of the Indian National Congress Party also spoke for 04, 51 and 19 minutes respectively.

Shri Jai Parkash, a Independent Member also spoke for 10 minutes.

The Chief Minister, while replying to the debate, spoke for 82 minutes.

Thereafter, the motion -

"That an Address be presented to the Governor in the following terms:-

"That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House today on 4th November, 2014 at 10.30 A.M.'."

was put and carried .

X. WELCOME TO V.I.P.

During the course of discussion on Governor's Address, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Krishan Pal Gurjar, M.P. from Faridabad, sitting in the V.V.I.Ps. Gallery to witness the proceedings of the House.

XI. WALK-OUT

During the reply by the Chief Minister on Governor's Address, all the members of the Indian National Congress Party present in the House, staged a walk-out for not fixing the date to revise the old-age pension from Rs.1000/- to Rs. 2000/-, as has been mentioned in present Government manifesto.

XII. PRESENTATION OF SUPPLEMENTARY ESTIMATES FOR THE YEAR 2014-2015 (FIRST INSTALMENT)

The Finance Minister presented the Supplementary Estimates for the Year 2014-2015 (First Instalment).

XIII. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2014-2015 (FIRST INSTALMENT).

Discussion and Voting on the Demands for Supplementary Grants.

According to previous practice and in order to save the time of the House, the demands on the order paper (No. 3 to 5, 7 to 9, 11, 13, 15, 18, 20, 22, 23, 25, 27, 30, 32 to 34, 36, 38, 40 and 42 to 44) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Members were requested to indicate the demand No. on which they wished to raise discussion.

No Member rose to speak.

Demand Nos. 3 to 5 were put together and carried.

Demand Nos. 7 to 9 were put together and carried.

Demand No. 11 was put and carried.

Demand No. 13 was put and carried.

Demand No. 15 was put and carried.

Demand No. 18 was put and carried.

Demand No. 20 was put and carried.

Demand No. 22 was put and carried.

Demand No. 23 was put and carried.

Demand No. 25 was put and carried.

Demand No. 27 was put and carried.

Demand No. 30 was put and carried.

Demand Nos. 32 to 34 were put together and carried.

Demand No. 36 was put and carried.

Demand No. 38 was put and carried.

Demand No. 40 was put and carried.

Demand Nos. 42 to 44 were put together and carried.

Shri Krishan Lal Panwar, Member from the panel of Chairpersons occupied the Chair from 1.15 P.M. to 2.16 P.M.

The Speaker, with the sense of the House, extended the sitting as under:-

- (i) At 1.00 P.M. for 3 hours.
- (ii) At 4.00 P.M. for 1 hour.
- (iii) At 5.00 P.M. for 30 minutes.
- (iv) At 5.30 P.M. for 30 minutes.

The Sabha then adjourned till 10.00 A.M. on Wednesday the 5th November, 2014.

CHANDIGARH
the 4th November, 2014

PRINCIPAL SECRETARY.